

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)

(COFEPOSA UNIT)

ORDER

New Delhi, the 6th August, 2015

S.O. 2137(E).—Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F. No. 673/18/2015-Cus.VIII, dated 28.05.2015 under the said sub-section directing that Shri Kunhayankutty@Kutty, S/o Shri Khader, Kakkattummal House, Kayanna Bazar, Perambra Via, Kozhikode be detained and kept in Central Prison, Thiruvananthapuram with a view to preventing him from indulging in abetting the smuggling of goods, transporting or keeping smuggled goods or dealing in smuggled goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Government of Kerala, Thiruvananthapuram, within 7 days of the publication of this order in the Official Gazette.

[F. No. 673/18/2015-Cus. VIII]

P. V. SUBBA RAO, Jt. Secy.